IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 4843 of 2020

Madhusudan Das ..... Petitioner

Versus

The State of Jharkhand ..... Opposite Party

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : Mr. A.K. Chaturvedy, Advocate
For the State : Mr. Sweta Singh, APP

02/ 21.07.2020 Heard through V.C.

2. Learned counsel for the petitioner undertakes to remove the defects as pointed out by the registry within a period of 4 weeks from today.

3. Learned counsel for the petitioner is allowed to add the name of informant as O.P. No.2 within the same period after removing the defects.

4. Issue notice to the O.P. No.2, for which requisites etc. must be filed under both process i.e. registered cover with A/D as well as ordinary process within a period of two weeks from today.

5. In the meantime, the petitioner is directed to be released on **provisional bail** for three months from today on personal bond of Rs.5,000/-, thereafter, when the lockdown period is over, the petitioner shall furnish bail bonds of Rs.10,000/-(Ten thousand only) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Chaibasa at West Singhbhum, in connection with Gua P.S. Case No.27/2019, corresponding to G.R. No.183/2020, within a period of one month from the date of lifting of lockdown.

6. Put up this case on **28.09.2020.**

(Deepak Roshan, J.)

Pramanik/